

In the National Company Law Tribunal, Jaipur

CP No. 13/213-221/JPR/2018

SECTION OF THE COMPANIES ACT, 2013: U/s 213(b) and 216, 221

In the matter of:

M/s Krishna Sales Corporation & Ors.

...Applicant/Petitioners

VS.

M/s The Rajasthan Industrial Gases Ltd. & Anr.

.....Respondent

Order delivered on 10.08.2018

Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : Mr. Naresh Kumar Sejvani, Adv.

For Respondent(s) : None appeared.

ORDER

Learned counsel for the petitioner is present and moves this petition. It is represented by learned counsel for the petitioner that an advance copy of the petition has already been dispatched to all the respondents and in relation to the same, the dispatch proof has also been filed.

Perusal of the dispatch proof shows that the same has been dispatched on 04.08.2018 and service awaited. However, learned counsel for the petitioner represents that the tracking report discloses that the service is not complete as the same has been returned. An affidavit of service in relation to the same along with the tracking report be duly filed and the petitioner is directed to take one more

notice through the Tribunal as well as privately to the Respondent No. 1 to 5 in relation to the next date for hearing which is fixed on 06.09.2018.

Sd-

(R. Varadharajan)
Member (Judicial)